SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos.6323-6324/2020

(Arising out of impugned final judgment and order dated 14-08-2020 in MCRCA No. 469/2020 14-08-2020 in MCRCA No. 484/2020 passed by the High Court Of Chhatisgarh At Bilaspur)

THE DIRECTOR, DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

ANIL TUTEJA & ORS.

Respondent(s)

(IA No. 157174/2021 - APPLICATION FOR PERMISSION

IA No. 9998/2022 - EARLY HEARING APPLICATION

IA No. 157576/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 49667/2024 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

IA No. 122798/2021 - STAY APPLICATION)

WITH

W.P.(Crl.) No. 506/2021 (X)

IA No. 9989/2022 - EARLY HEARING APPLICATION

IA No. 134479/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 4219/2022 - EXEMPTION FROM FILING O.T.

IA No. 152562/2023 - EXEMPTION FROM FILING O.T.

IA No. 145625/2022 - EXEMPTION FROM FILING O.T.

IA No. 152567/2023 - INTERLOCUTARY APPLICATION

IA No. 152558/2023 - INTERLOCUTARY APPLICATION

IA No. 134474/2022 - INTERVENTION APPLICATION

IA No. 143140/2022 - INTERVENTION APPLICATION

IA No. 141769/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 157100/2021 - STAY APPLICATION)

Date: 09-07-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Suryaprakash V Raju, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Kanu Agarwal, Adv.

For Respondent(s) Mr. Gaurav Khanna, AOR

Mr. Mahesh Jethmalani, Sr. Adv.

Ms. Archana Pathak Dave, AAG

Mr. Ravi Sharma, Dy. AG

Mr. Apoorv Shukla, AOR

Ms. Prabhleen A. Shukla, Adv.

Mr. Parmod Kumar Vishnoi, Adv.

Ms. Mugda Pande, Adv.

Mr. Siddharth Aggarwal, Sr. Adv.

Mr. Arshdeep Singh Khurana, Adv.

Mr. Malak Manish Bhatt, AOR

Ms. Neeha Nagpal, Adv.

Mr. Harsh Srivastava, Adv.

Mr. Mandeep Singh, Adv.

Mr. Sidak Anand, Adv.

Mr. Siddharth Mittal, AOR

Mr. Prabhat Kumar, Adv.

Mr. Avi Singh, Adv.

Mr. Shikhar Garg, Adv.

Ms. Vallabhi Shukla, Adv.

Mr. Ashutosh Jain, Adv.

Mr. Ajit Kumar Ekka, AOR

Mr. Varinder Kumar Sharma, AOR

Mr. Shantanu Sharma, Adv.

Ms. Deeksha Gaur, Adv.

Mr. Suryaprakash V Raju, A.S.G.

Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Kanu Agarwal, Adv.

Ms. Sairica S Raju, Adv.

Ms. Aakriti Mishra, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following O R D E R

Perused the order dated 29th April, 2024. In SLP (Crl.) Nos.6323-6324/2020, the statement of learned ASG was recorded that

the petitioner will place on record an affidavit in support of the contention that the facility of anticipatory bail granted to the respondents (Anil Tuteja and Alok Shukla) has been misused by them.

It is brought to our notice that ECIR is of the year 2019 and as of today a complaint under PMLA has not been filed. The impugned order granting anticipatory bail is of 14th August, 2020.

We extend the time granted to the petitioner to file an affidavit by a period of two weeks from today.

List on 2nd August, 2024.

(KAVITA PAHUJA) AR-cum-PS (AVGV RAMU)
COURT MASTER (NSH)